

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**IA 1240/2023 In C.P.(IB)4332/MB/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 20.03.2024**

NAME OF THE PARTIES:      **NORTHERN      HEAVY      INDUSTRIES**  
**GROUP CO. LTD V/S RELIANCE**  
**INFRASTRUCTURE LTD.**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 1240/2023 -**

1. Ms. Drishti Gudhaka, Advocate i/b Dhruve Liladhar & Co. appeared for the Applicant.
2. Mr. D. J Kakali, Advocate a/w Ms. Raghavi Sharma, Advocate i/b Mulla & Mulla & CBC appeared for the Respondent.
3. Learned Counsel for the Respondent informs that settlement has been arrived at and seeks some time to place on record consent terms.
4. List this matter along with IA on **22.04.2024** for further consideration.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**